

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 1803 of 2020

1. Shadab Akhtar
 2. Manish Kumar
- ...Petitioners

-V e r s u s-

1. The State of Jharkhand, through its Chief Secretary, Government of Jharkhand, Ranchi
 2. Principal Secretary, School Education & Literacy Department of the Government of Jharkhand, Ranchi
 3. Director, Secondary School Education & Literacy Department of the Government of Jharkhand, Ranchi
 4. Regional Deputy Director of Education, Palamau Division, Medini Nagar, District- Palamau
 5. District Education Officer, Palamau
- ...Respondents

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners :- Mr. A.K.Sahani, Advocate
For State :- Mr. J.F. Toppo, S.C.-VII

03/10.09.2020

The present case is taken up through video conferencing.

At the request of the learned counsel for the petitioners, the defect, as pointed out by the office, is ignored.

Petitioner no. 1 is the Lecturer in English Department in Gulab Chand Prasad Agrawal Inter College, Sudma, Chattarpur, District- Palamau and the petitioner no. 2 is the Head Clerk (a non-teaching staff) in the said college.

After some argument, Mr. A.K. Sahani, learned counsel for the petitioners, seeks permission to withdraw the present writ petition with liberty to file a fresh writ petition represented by any of the members of governing body of the aforesaid college.

Permission is accorded.

The writ petition is dismissed as withdrawn with aforesaid liberty.

(Rajesh Shankar, J.)